

**NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI**

**C. P. NO. 66(ND)14
CA. NO.**

CORAM:

**PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)**

**SH. M.K HANJURA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016 AT**

NAME OF THE COMPANY: M/s. Haji Abrar & Anr. V/s. M/s Al Amir Frozen Foods Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SK Rungta	Senior Adv w/l	for Petitioner Prashant Singh	Prashant Singh
2.	PRANUT SHARMA.		for Respondent.	
3.	H. M. Resmi			

ORDER

Learned counsel for the petitioners is present. Mr. Pranut Sharma learned counsel has appeared on behalf of the learned counsel for the respondent. Learned counsel for the petitioners has filed an application for staying the convening of Annual General Body Meeting of respondent no. 1 company by the respondents under Regulation 44 of Company Law Board (Regulations) 1991. Proposed to be held on 28.09.2016 at 1 p.m.

Perused the application and heard the arguments.

Taking an overall view of the matter the convening of the AGM cannot in our considered opinion be stayed. However, it is directed that any resolution adopted in the Annual General Body Meeting shall be subject to the orders of this Tribunal and the order dated 26.06.2014 of this Tribunal passed in the main petition shall not in any manner be tempered or flouted in this meeting.

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Call this application alongwith the main C.P. listed on 17.10.2016. In the meantime the respondents will file their reply to the above company application within a period of one week after serving a copy to the applicant/petitioner and the applicant/petitioner will file rejoinder, if any, within a period of one week thereafter.

List on 17.10.2016

Sd/-

(R.Varadharajan)
Member (Judicial)

Sd/-

(Maharaj Krishan Hanjura)
Member (Judicial)